

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

DA NO. 32 of 1995

Monday, this the 13th day of February, 1995

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN  
HON'BLE MR SP BISWAS, ADMINISTRATIVE MEMBER

1. EP Jayaprakash,  
S/o Padmanabhan Nair,  
Temporary Status Mazdoor,  
Trunk Telephone Exchange,  
Perumbavur  
(residing at Edathottil,  
Asamanoor PO, Ernakulam Dist.) .. Applicant

By Advocate Mr. MR Rajendran Nair

Vs.

1. The General Manager,  
Telecommunications,  
Ernakulam District.
2. The Sub Divisional Officer,  
Telegraphs,  
Perumbavoor.
3. The Chief General Manager,  
Telecommunications,  
Kerala Circle, Trivandrum. .. Respondents

By Advocate Mr. Varghese P Thomas, Additional Central  
Government Standing Counsel

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant seeks condonation of break in service between 13-01-1984 to 03-01-1986. He seeks a consequential declaration that he is entitled to be regularised with effect from 18-7-1993. It would appear that he sustained injuries on 13-01-1984, that he was incapacitated from attending to his duties, and that he could report for duty only on 03-01-1986. Whatever that may be, condonation is not for this Tribunal to grant.

2. We find that applicant has made A-5 representation in this behalf and that it has been pending for more than a year. It is a very unsatisfactory state of affairs if a representation is to remain in cold storage for a year. That cannot be countenanced. We direct third respondent to pass appropriate orders on A-5 and communicate the same to applicant within two months from today.

3. With these directions we dispose of the application. No costs.

Dated the 13th February, 1995



SP BISWAS  
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR (J)  
VICE CHAIRMAN

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List of Annexures

Annexure A-5: True copy of the representation dated 9-2-94 submitted by the applicant to the 3rd respondent.